

IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH "D", NEW DELHI  
BEFORE SHRI H.S. SIDHU, JUDICIAL MEMBER  
AND

SHRI PRASHANT MAHARISHI, ACCOUNTANT MEMBER

I.T.A. No. 4956/DEL/2016		
AY: 2012-13		
M/S JHAJHARIA NIRMAN LTD., 688A, SHIV NAGAR EXTN., JAIL ROAD, TILAK NAGAR, NEW DELHI – 110 005 (PAN: AABCJ9891J)	VS.	DCIT, CENTRAL CIRCLE-14, NEW DELHI
<b>(APPELLANT)</b>		<b>(RESPONDENT)</b>

Assessee by : Sh. Ved Jain, Adv.  
Department by : Sh. R.K. Gupta, Sr. DR.

**CORRIGENDUM**

While reading the Tribunal's order dated 26.02.2020 passed in ITA No. 4956/Del/2016 (AY 2012-13), we find that some typographical mistake has been crept in at page no. 8, para no. 5.2, line no. 2 in typing the amount as Rs. 4,93,160/- instead of correct figure of Rs. 49,36,160/-, as mentioned in the grounds of appeal. Therefore, we are correcting the same mistake by issuing this corrigendum that the figure mentioned at page no. 8, para no. 5.2, line no. 2 may be read as "**Rs. 49,36,160/-**". With the above corrections in figure, the Corrigendum is passed on 02.03.2020.

The other contents of the Tribunal's order dated 26.02.2020 will remain unchanged.

**Sd/-**  
**(PRASHANT MAHARISHI)**  
**ACCOUNTANT MEMBER**  
"SRB"

**Sd/-**  
**(H.S. SIDHU)**  
**JUDICIAL MEMBER**

Date: 02.03.2020.

**Copy forwarded to :-**

1. Appellant - M/s Jhajharia Nirman Ltd., 688A, Shiv Nagar Extn., Jail Road, Tilak Nagar, New Delhi – 5.
2. Respondent - DCIT, Central Circle 13(2), New Delhi
3. CIT
4. CIT (A)
5. DR, ITAT

TRUE COPY

By Order,

Assistant Registrar, ITAT, Delhi Benches